

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA

Interlocutory Application

82/2025/EZ

IN

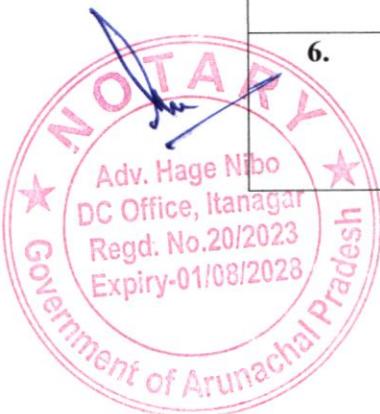
Original Application No. 100/2025

IN THE MATTER OF:

News Item titled "Villagers seek halt on illegal road construction" appearing in The Arunachal Times dated 22.04.2025

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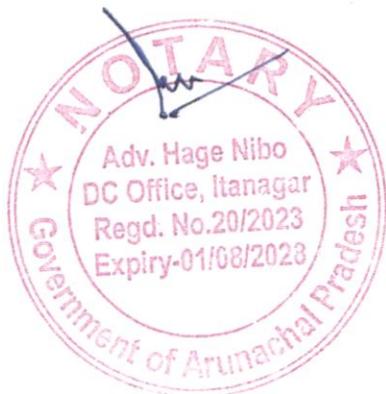


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Filed by:

S. S. Koda
Applicant No.1-in Person

Jeetu Sat
Applicant No.2-in-Person



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA

Interlocutory Application

IN

Original Application No. 100/2025

IN THE MATTER OF:

News Item titled "Villagers seek halt on illegal road construction" appearing in The Arunachal Times dated 22.04.2025

NEXT DATE OF HEARING:21.07.2025

INTERLOCUTORY APPLICATION UNDER SECTION-18(2) OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

MOST RESPECTFULLY SHOWETH:

1. The Applicant No.1 is the Chairman of Youth Mission for Clean River- Arunachal Pradesh (YMCR-AP) is a registered non-profit organization actively involved in forest conservation, water resource protection, and advocating for the rights of local communities affected by environmental degradation. The YMCR-AP is two-time state awardee and one-time regional awardee for outstanding works towards environmental conservation



and also known for removing 1.1 million wastes from the various water bodies.

The Applicant No. 3 is the indigenous Community of Ganga-Chimi Panchayat under Itanagar Capital (Rural) working for environmental protection and sustainable development inside the excluded village of Itanagar Wildlife Sanctuary.

Copy of NGO Registration Certificates and Voter Identity Card are Annexed herewith as **Annexure-A1 (Colly)**

2. The Applicants respectfully seek permission from the Hon'ble National Green Tribunal to assist in these instant proceedings, drawing upon their longstanding commitment to safeguarding the Itanagar Wildlife Sanctuary and adjoining Drupang Reserve Forest within the Itanagar Capital Region. They have actively raised concerns about encroachments and persistent threats from land mafias and institutions, which now endanger the very existence of these protected areas unless immediate action is taken. With firsthand knowledge of the environmental conditions in the Ganga-Taipu and Ganga-Tago catchment areas, the Applicants have thoroughly documented the detrimental effects of unauthorized development in the region and advocate on behalf of local communities directly impacted



by illegal road construction and the resulting environmental degradation.

3. The Applicant has documented that the illegal road construction is occurring within the **notified boundaries of Itanagar Wildlife Sanctuary** (Notification No. FOR.215/78 dated 2nd October 1978), constituting egregious violations of:

- I. **Wildlife Protection Act, 1972** - unauthorized destruction of protected flora and fauna
- II. **Forest Conservation Act, 1980** - non-forest activities without statutory clearance
- III. **Environment Protection Act, 1986** - environmental degradation in eco-sensitive zones.

Copy of notification and Map of Itanagar Wildlife Sanctuary is annexed herewith as -
Annexure-A- 2

4. The Applicant has comprehensive evidence including satellite image reveals blatant unauthorized road construction within the protected bounds of the Itanagar Wildlife Sanctuary, specifically near coordinates 27°06'30"N and 93°35'E. This activity violates the Forest Conservation Act, 1980, and threatens critical habitat for endangered species while degrading water sources.

Additionally, there has been the construction of fencing and permanent structures aimed at unlawfully occupying sanctuary land. No clearances from the appropriate authority exist for such infrastructure, as confirmed by



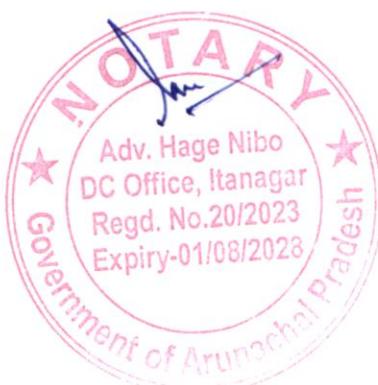
RTI replies, making this a clear case of environmental law infringement warranting urgent judicial intervention.

Copies of **Photograph (1-4)** showing unauthorised roads is annexed herewith as **Annexure -A3**

5. It is also pertinent to inform the Hon'ble Tribunal that the Ganga Lake (Gyekar Sinyik), the only natural lake located within the coordinates 27°04'45"N to 27°04'15"N and 93°33'45"E to 93°34'15"E in the Itanagar Wildlife Sanctuary, is facing acute ecological damage due to unauthorized earth cutting and rampant human interference. These activities are accelerating sedimentation, destabilizing the lake's ecosystem, and threatening native biodiversity—violating the safeguards under the Wildlife Protection Act, 1972 and Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Timely intervention is essential to prevent irreversible degradation and ensure the preservation of this unique natural heritage.

Copies of **Photograph-5** showing human activities nearby lake is annexed herewith as **Annexure -A-4**

6. That the applicants respectfully submit to the Hon'ble National Green Tribunal that there is clear evidence of earth cutting activities near the catchment areas of the Mugli and Dohoso rivers, as shown in the attached photograph. The image reveals not only the recent earth removal, but also the resulting staining and turbidity of the water—signs of increased siltation caused by soil being washed into the river system. This change in colour and



siltation level indicates significant disturbance to the natural environment, potentially threatening water quality and the ecological health of the affected areas.

The evidence presented underscores the urgent need for intervention to safeguard these sensitive catchments from further harm, and we trust the Tribunal will consider this critical proof in support of our application.

A copy of the **photographs (6-7)** showing muddy water is annexed herewith as

Annexure-A-5

7. That the unauthorized road construction activities have led to severe ecological disruptions across multiple sensitive zones. These violations specifically affect the Upper Hills Area of Ganga-Chimi village by carrying out several unauthorized activities apart from illegal roads construction from Ganga to Taipu, Ganga to Tago, where such encroachments directly undermine conservation efforts. Critical wildlife habitats in the regions of Dema, Budd-Putu, and Gema-Geka have also been compromised, raising serious concerns for endangered species and ecosystem integrity. The Chu-Lepu Area—an essential segment of the wildlife corridor network which is now at risk of fragmentation due to infrastructure development. Moreover, Tago, Yittom, Oley Putu, Yirk, and Mawo, which serve as habitats for several endangered species, face increasing threats to wildlife due to habitat disturbance. Most critically, the catchment areas of the Dohoso and Mugli Rivers, classified as Protected Watershed Zones, are being affected by these unauthorized



activities, potentially resulting in sedimentation, altered water flow, and long-term damage to downstream water availability.

8. That the Village Forest Committee of Chimi-Ganga Panchayat holds legal standing as traditional forest dwellers under the Forest Rights Act, 2006. The Committee and the applicants have submitted multiple formal complaints to the forest authorities regarding violation inside the sanctuary in the months of April and May of this year.

Complaint letters dated 7.04. 2025, 10 04. 2025 and 19 .05 2025, are annexed herewith as **Annexure-A-6**

9. That it is important to mention to the Hon'ble NGT that the Gram Sabha passed a resolution on 06.03.2021 to ban human activities in the Upper Hill ridge areas.

Copies of Gram Sabha Resolution dated 6.03.2021 is annexed herewith as **Annexure-A-7**

10. That RTI reply dated 05.05.2025, the Applicants have established that no legally valid No Objection Certificate was issued for road construction, funded under the Rural Infrastructure Development Fund and executed by the Public Works Department (PWD), Itanagar. Furthermore, the RTI confirms that neither forest clearance under the Forest Conservation Act, 1980 nor wildlife clearance under the Wildlife Protection Act, 1972 has been obtained for non-forestry activities or for work within the sanctuary boundaries. Additionally, no permission exists under



Section 35(6) of the Wildlife Protection Act, 1972 for the ongoing construction.

Copies of RTI reply vide No. DCW/17/2024/631 dated 5.05. 2025 is enclosed herewith as **Annexure -A-8**

11. Due to the construction of unauthorized roads, organized land mafias have cleared vast tracts of forest within the sanctuary and erected signboards to assert illegal possession. This land grabbing has drastically reduced the sanctuary's viable area, indeed, this is the only remaining patch left for sanctuary purposes, as the majority of the land has already been encroached upon following the establishment of Itanagar Capital City that to without Clearance. The unchecked expansion and settlement have resulted in the near-total loss of protected habitat, intensifying the urgent need for intervention to preserve what little sanctuary land remains.

12. This application is being filed on an urgent basis as:

- a. The last remaining functional wildlife habitation and corridor within Itanagar Wildlife Sanctuary is under immediate threat.
- b. Monsoon season heightens risk of landslides and flash floods in deforested areas.
- c. The wildlife corridors are being systematically destroyed.
- d. The water supply for approximately 75,000 residents in the local community is at serious risk.



- e. Contamination of Dohoso and Mugli Rivers forces villagers to rely on unsafe water.
- f. Health risks to local communities from contaminated water sources
- g. Destabilization of hill slopes exceeding 20° gradient poses safety hazards

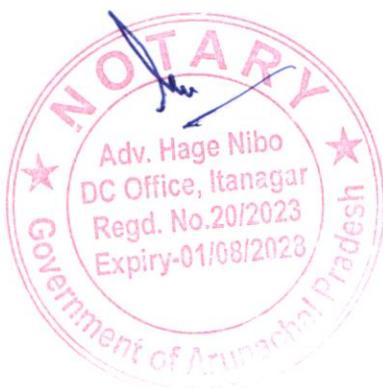
PRAYER

In light of the above submissions, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

- a. Allow the present Interlocutory Application and grant permission to the Applicants to intervene in Original Application No. 100/2025.
- b. Permit the Applicants to participate in all future hearings and present evidence and arguments.
- c. Direct the Chief Secretary to constitute Special Investigation Team for the purpose of examining as to whether any other sanctuary land has been possessed illegally by the individual or the entity.
- d. Pass such other relief as this Hon'ble Tribunal may deem fit and proper in the interest of justice and protection of Itanagar Wild Sanctuary.

Ad-interim Prayer

- a. Direct the PCCF & HOFF and Principal Secretary (EF&CC), Govt of Arunachal Pradesh



to halt any kinds of unauthorised activities in the sanctuary jurisdiction.

- b. Direct the PCCF & HOFF and Principal Secretary (EF&CC), Govt of Arunachal Pradesh to initiate departmental proceeding under relevant provisions against the forest official for dereliction of duties if any.

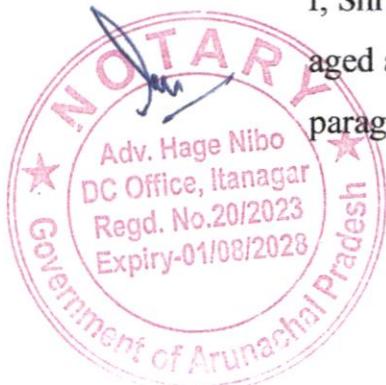
VERIFICATION

I, Shri S. D Loda, the Applicant-in- person S/o Shri Koniyang Loda, aged about 40 years residents of E-sector, Itanagar, do hereby verify that the contents of paragraphs **1 to 12** of this application are true and correct to the best of my knowledge and belief, and that nothing material has been concealed therefrom.

S. D Loda

Applicant -in -Person No.1

I, Shri Techi Tat of the Applicant in person S/o Shri Techi Sotin aged about 40 years, do hereby verify that the contents of paragraphs **1 to 12** of this application are true and correct to the

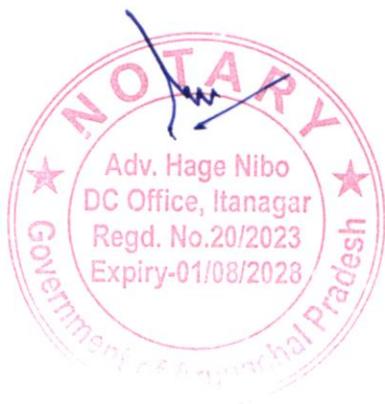


best of my knowledge and belief, and that nothing material has been concealed therefrom.

Place: Itanagar

Date: 19. July, 2025 **Applicant-in Person No.3**

Jeelvi Garte



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA

INTERLOCUTORY APPLICATION

IN

Original Application NO.100/2025

IN THE MATTER OF:

News Item titled "Villagers seek halt on illegal road construction"
Published in The Arunachal Times, dated 22.04.2025

AFFIDAVIT

I, Shri S. D. Loda, S/o Shri Koniayang Loda, aged about 40 years,
resident of E-Sector, Itanagar, do hereby solemnly affirm and declare
as under:

1. That I am the Applicant-in-Person No.1 in the above-mentioned
Application and am fully conversant with the facts and
circumstances of the case and competent to swear to this
affidavit.
2. That I have read over the contents of the accompanying
application, and the same is true and correct.

VERIFICATION

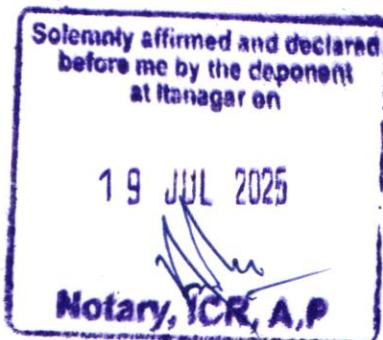
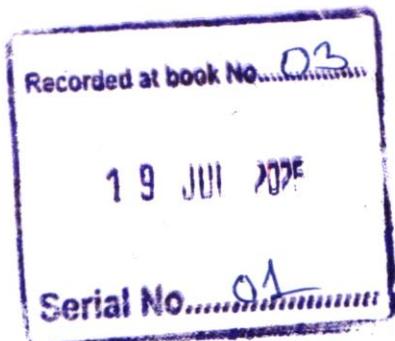
I, the above-named deponent, do hereby verify that the contents of this
affidavit are true and correct to the best of my knowledge and belief. No
part of it is false and nothing material has been concealed therefrom.

Verified on this 19th day of July, 2025 at Itanagar.

S.D. Loda

DEPONENT

Applicant-in-Person No.1



Hage Nibo

Adv. Hage Nibo
Advocate & Notary Public Govt. of A.P
Itanagar Capital Region
Regd. No.: 20/2023
Expiry-01/08/2028



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN
ZONAL BENCH, KOLKATA

INTERLOCUTORY APPLICATION

IN

Original Application No. 100/2025

IN THE MATTER OF:

News Item titled "Villagers seek halt on illegal road construction"
Published in The Arunachal Times, dated 22.04.2025

AFFIDAVIT

I, Shri Techi Tat, S/o Shri Techi Sotin, aged about 40 years, resident of Chimi Village, do hereby solemnly affirm and declare as under:

1. That I am the Applicant-in-Person No. 2 in the above-mentioned Application and am fully conversant with the facts and circumstances of the case and competent to swear to this affidavit.
2. That I have read over the contents of the accompanying application, and the same is true and correct.

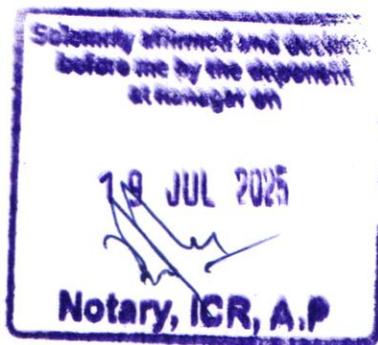
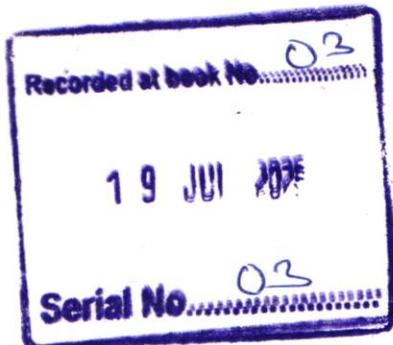
VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified on this 19th day of July, 2025 at Itanagar.

Techi Tat
DEPONENT

Applicant-in-Person No.3



Hage Nibo
Adv. Hage Nibo
Advocate & Notary Public Govt. of A.P
Itanagar Capital Region
Regd. No.: 20/2023
Expiry-01/08/2028

ANNEXURE-A1

No.DA-40012/214/2024-SR- DA(E-215215)

Form No. SR-2A

**THE SOCIETIES REGISTRATION ACT, 1860
[AS MODIFIED BY THE SOCIETIES REGISTRATION
(EXTENSION TO ARUNACHAL PRADESH) ACT, 1978]
(See section 3)**

No. SR/ITA/7061

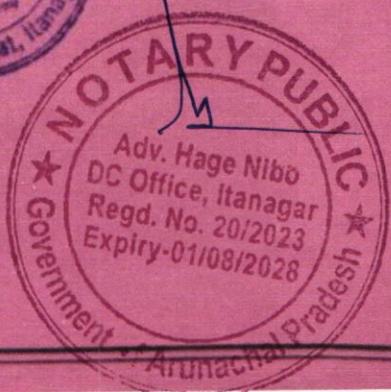
This is to certify that **“YOUTH MISSION FOR CLEAN RIVER-ARUNACHAL PRADESH”** with its head office at **ITANAGAR** under **PAPUM PARE** District of Arunachal Pradesh has been registered under Section 3 of Societies Registration Act, 1860 [As modified by the Societies Registration (Extension to Arunachal Pradesh) Act, 1978].

The Society has been established for promotion of various charitable programme and activities.

This certificate is valid from **16th November’ 2020** and is renewed up to **15th December’ 2027** only subject to subsequent renewal.

Date of Record : 19/12/2024

Seal:



Digitally signed by
Tom Ratan
Date: 20-12-2024 08:28:35
(Tom Ratan) APCS
Registrar of Societies
Govt. of Arunachal Pradesh
Itanagar

Attest

Notary Public
DC Office, Itanagar

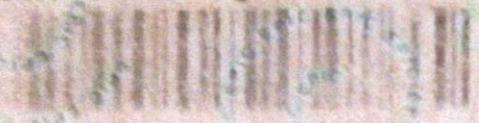
A1 (Colly)



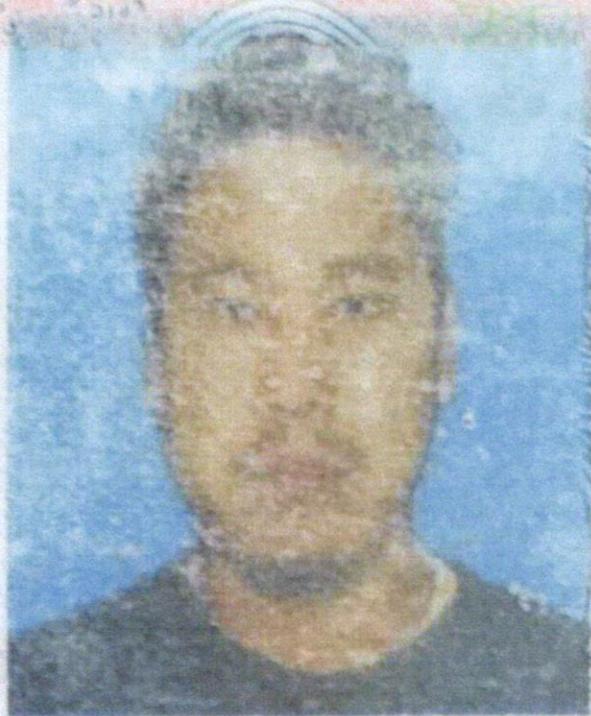
भारत निर्वाचन आयोग

ELECTION COMMISSION OF INDIA

मतदाता फोटो पहचान पत्र - ELECTOR PHOTO IDENTITY CARD



LSG0321455

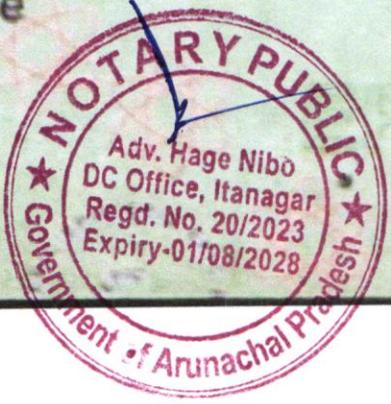


EPIC

EPIC

Name : TECHI TAT

Father's Name : TECHI SQTIN



Attested
Notary Public
DC Office, Itanagar

Sex

A1 Colly

Male

Date of Birth

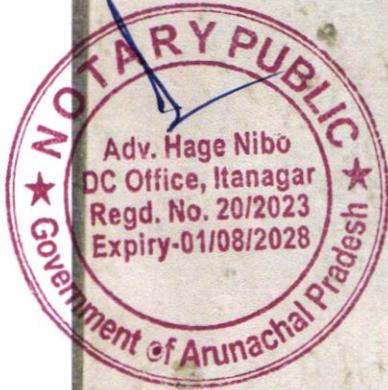
: 15/09/1987

Address

HNo.E-1, VILL-CHIMI

VILLAGE,

DIST-PAPUM PARE-791113



Attested

Notary Public
DC Office, Itanagar

Date: 8-9-2017

Electoral Registration Officer

Assembly Constituency No & Name : 13 -
ITANAGAR(ST)

Part No and Name : 33 - GANGA VILLAGE

नोट / Note :

1. इस कार्ड को धारण करने मात्र से यह कोई गारंटी नहीं है कि आप वर्तमान निर्वाचक नामावली में निर्वाचक हैं। कृपया अपना नाम प्रत्येक चुनाव से पहले वर्तमान नामावली में जांच ले।

Mere possession of this card is no guarantee that you are elector in the current electoral roll. Please check your name in the current electoral roll before every election.

2. इस कार्ड में उल्लिखित जन्मतिथि को निर्वाचक नामावली में पंजीकरण के अलावा अन्य किसी भी स्थिति में आयु के प्रमाण के रूप में नहीं माना जाएगा।

Date of Birth mentioned in this Card shall not be treated as a proof of age / D.O.B. for any purpose other than registration in electoral roll.

ANNEXURE-A2

Arunachal Pradesh Gazette, Part III, 17th April, 1978 32

The 16th February 1978

No. ESTT. (A)-126/77.— In partial modification of this Govt. notification issued vide Memo. No. Estt (A)-126/77, dated 5th January, 1978, it is hereby notified that the Closed holiday on account of Lossar festival enumerated at (C) 1 and (D) 2 thereof should be observed on 8th and 9th February, instead of 19th and 20th February, under the Bomdila jurisdiction and 8th February instead of 19th February under the Tawang Subdivision.

I. P. Gupta,
Chief Secretary,
Government of Arunachal Pradesh,
Itanagar.

The 20th February 1978

No. Co-op (G) 53/75.— In exercise of the authority conferred under Section 42 of the Co-operative Society Act, 1912 (Act II of 1912), the registration of the Darkang Marketing & Processing Co-operative Society Ltd. in Siang District, Arunachal Pradesh, is hereby cancelled and Shri N. Barua, Assistant Registrar of Co-operative Society, Along, is hereby appointed as Liquidator of the said Society for final winding up of the Society under provision of the said Act.

All claim against the dissolved Society must be submitted to the Liquidator within 2 (two) months of publication of this notice.

V. P. S. Yadava,
Registrar,
Co-operative Societies,
Govt. of Arunachal Pradesh,
Shillong.

The 20th February 1978

No. FOR. 118/68.— In exercise of the powers conferred by Sec. 17 of the Assam Forest Regulation 1891 (VI of 1891) read with Sec. 3 of the NEF Agency (Construction of references to State Govt.) Regulation 1965 (No. 4 of 1965) as adopted and modified by the North Eastern Areas (Re-organisation) (Arunachal Pradesh) adoption of Laws Order 1972, the Lt. Governor, Arunachal Pradesh is hereby pleased to declare that the land described in the schedule here to annexed shall be a Reserved Forest from the date of publication of this notification.

SCHEDULE

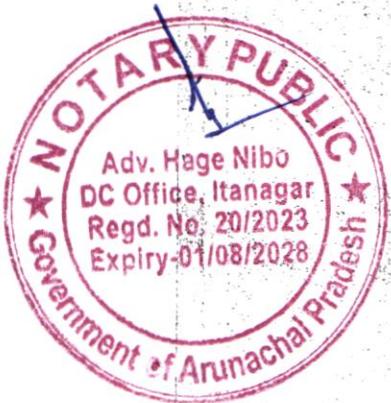
District: Subansiri district, Arunachal Pradesh.
Name of Forest: Itanagar Reserve Forest.
Area: 140.3 sq. km. (approximately).

BOUNDARY OF ITANAGAR RESERVE FOREST

North & East: From a point (G. R. 9005.4195) which is the confluence of the unnamed tributary of the Pam N & which is about 2 km. west of Takaranam village, along the right bank of this tributary upto its source (GR 934.434) which is about 1.5 km north-east of Takaranam village. Thence an artificial straight line of about 250 (m) length runs across the footpath till it meets the source of the unnamed tributary of Chingke N (GR 936.434). Thence across the left bank of this unnamed tributary upto its confluence with Chingke N. Thence along the left bank of Chingke N downstream upto its confluence with Senkhi N. Thence along the right bank of Senkhi N. upstream upto its source till it meets the Rei Rlah footpath. Thence along the footpath till it crosses Nioroch N. Thence along the left bank of Nioroch N. downstream till it meets the Pachin river.

South: Thence along the left bank of Pachin river upto the confluence of Senkhi N. with Chimpu N. Thence upstream Chimpu N. along its left bank upto its source (GR 959.362). Thence along an artificial straight line about 250 (m) long upto the source of the tributary of Pam river (GR 936.362). Thence along the right bank of this tributary downstream upto its confluence with Pam N. which is also height point 245.

Attested
Notary Public
DC Office, Itanagar



A2 Colly

05

P-3

West: Thence along the right bank of Pam river upstream upto the starting point.

Ref: Survey Sheet No. 483-12/E 8 3/2

N. B.— The following areas are excluded from the Reserve Forests:— A. Village areas: Total 17.92 Sq. km.

Villages area —

(i) Tarajuli Village

(ii) Boram village

(iii) Shod village

(iv) Gangga village

(v) Bat village

(vi) Poma village

(vii) Jolang village

1.6 km X 1.6 km = 2.56 sq km area for each village, with the village at the centre, are kept out of the R. F.

B. Itanagar Capital area (as described below) :—

Area
11.25 Sq. km.

Description of the boundary

North: Starting from a point on Doria-Itanagar footpath at grid reference Wo.21428, thence an artificial straight line of about 7.5 km length running in easterly direction till it meets the point at grid reference Wo.60428.

East: Thence running straight in the southerly direction for about 6.0 km length till it meets a point at grid reference Wo. 62399.

South: Thence running straight on westernly direction till it meets a point of grid reference WO.25398 on the footpath which runs to Doria.

West: Thence running straight on northerly direction by an artificial line till meets the starting point.

RIGHTS:

Right of way to and from the village.

Right to collect minor forest produce for their own consumption only.

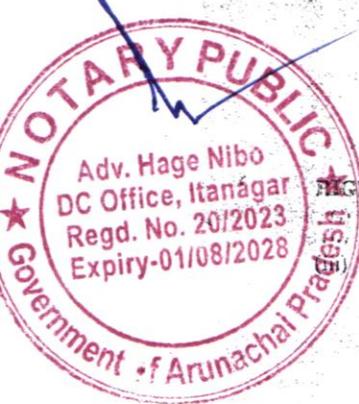
E. S. Thangam,
Secretary (Forests),
Govt. of Arunachal Pradesh, Itanagar.

The 23rd February 1978

No. Agri/Eng/142/74.—In exercise of the powers conferred upon him vide Rule 10-A of the Delegation of the Financial Power Rules, 1958, the Chief Secretary, Arunachal Pradesh is pleased to declare the Project Engineer (Soil Conservation) and also to Superintending Engineer, Arunachal Pradesh as "Head of Office" and shall also act as Drawing and Disbursing Officer for the following purposes in respect of his own establishment and the Establishment of Agricultural Engineering wing under his charge with effect from the date of issue of this order:

- (i) To draw the establishment pay bills;
 - (ii) To draw establishment bills of the establishment;
 - (iii) To draw and certify the Provisional Statement bills of the establishment except the non;
 - (iv) To check and counter sign the detailed establishment status of his establishment except the non;
- The following Major Heads of Accounts will be operated by him:
- "206"—Minor Irrigation;
 - "307"—Soil and Water Conservation;
 - "282"—Rural Water Supply;
 - "299"—Backward Area Development—Jhum Control Schemes (Plan).

I. P. Gupta,
Chief Secretary,
Govt. of Arunachal Pradesh,
Itanagar.



Attested
Notary Public
DC Office, Itanagar

20th February 1978

NO FOR. 118/68 - In exercise of the power conferred by Section 17 of the Assam Forest Regulation, 1891 (VII of 1891), read with Section 3 of the NEF Agency (Construction of Reference to State Government) Regulation, 1965 (No. 4 of 1965), as adapted and modified by the North Eastern Areas (Reorganization) (Arunachal Pradesh) Adoption of Laws Order, 1972, the Lt. Governor of Arunachal Pradesh is hereby pleased to declare that the land prescribed in the schedule annexed shall be a reserved forest from the date of publication of this notification.

SCHEDULE

District: Subansiri District, Arunachal Pradesh

Name of forest: Itanagar Reserve Forest

Area: 140.3 sq km (approximately)

Boundary of Itanagar Reserve Forest

North & East: From a point (GR 90054195), which is the confluence of the unnamed tributary of Pam N and about 2 km west of Takarnam village, along the right bank of this tributary up to its source (GR 934434), which is about 1.5 km northeast of Takarnam village. Then, an artificial straight line of about 250m length runs across the footpath until it meets the source of an unnamed tributary of Chingke N (GR 936434). Thence, across the left bank of this unnamed tributary up to its confluence with Chingke N, then along the left bank of Chingke N downstream up to its confluence with Senkhi N. Following this, along the right bank of Senkhi N upstream to its source till it meets the Rei Riah footpath. Then along the footpath till it crosses Nioroch N, following along the left bank of Nioroch N downstream till it meets the Pachin river.

South: Thence along the left bank of Pachin river up to the confluence of Senkhi N with Chimpu N. Then upstream along Chimpu N's left bank up to its source (GR 959362). Thence along an artificial straight line about 250m long up to the source of the tributary of Pam River (GR 956362). Then following this tributary downstream to its confluence with Pam N, which is also height point 245.

West: Thence along the right bank of Pam River upstream up to the starting point.

Ref:- Survey Sheet No.: 83 12/E

N.B.- The following areas are excluded from the Reserve Forest :

A. Village Areas (Total: 17.92 sq. km.)

I	Tarajuli Village	Each village area measures 1.6 km × 1.6 = km 2.56 sq. km, with the village at the center, kept out of the reserved forest.
II	Boram Village	
III	Shod Village	
IV	Kangka Village	
V	Bat Village	
VI	Puma Village	
VII	Jolang Village	



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B. Itanagar Capital Area (as described below):-

Area	Description of Boundary	Description:
11.25sq. km.)	North:	Starting from a point on Doria-Itafort Footpath at grid reference No. 21428, thence an artificial straight line of about 7.5 km running eastward until it meets the point at grid reference No. 60428.
	East:	Thence running straight southward for about 6.0 km until it meets a point at grid reference No. 62399.
	South:	Thence running straight westward until it meets a point at grid reference No. 25398 on the footpath running to Doria.
	West:	Thence running straight northward by an artificial line until it meets the starting point

Rights:

- (i) Right of way to and from the village
- (ii) Right of pasture
- (iii) Right to collect minor forest produce for personal consumption only

E. S. Thangam,
Secretary (Forests),
Govt. of Arunachal Pradesh, Itanagar.



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GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE SECRETARY (FORESTS)
ITANAGAR

File (copy)

9

ITANAGAR 14th JUNE 78

NO. FOR. 118/68

In exercise of powers conferred by Section 18 of the Wild Life (Protection) Act, 1972, the Lieutenant Governor (Arunachal Pradesh) is pleased to declare the Itanagar Reserve Forests, as described below and notified vide No. FOR. 118/68 dt. 2nd February '78, as the "Sanctuary" in which shooting, hunting and trapping of any wild animal shall not be permitted except under and in accordance with a licence issued by the Chief Wild Life Warden or the authorised officer.

" SCHEDULE "

Name of District : Subansiri District, Arunachal Pradesh.
Name of Forests : Itanagar Sanctuary. / Itanagar W.D.S. Div.
Area : 140.8 Sq. Km. (Approximately). Uo. 30

BOUNDARY OF ITANAGAR RESERVE FOREST

North & East From a point (G.R. 9005.4195) which is the confluence of the unnamed tributary of the Pam N & which is about 2 Km. west of Takaranam village, along the right bank of this tributary upto its sources (GR 934.434) which is about 1.5 Km. north east of Takaranam village. Thence an artificial St. line of about 250 (m) length runs across the footpath till it meets the source of the unnamed tributary of Chingke N (GR 936.434) Thence across the left bank of this unnamed tributary upto its confluence with chingke N. Thence along the left bank of chingke N downstream upto its confluence with senkhi N. Thence along the right bank of Senkhi N. upstream upto its source till it meets the Rei Riah footpath. Thence along the footpath till it crosses Miroch N. Thence along the left bank of Miroch N. downstream till it meets the Pachin river.

South Thence along the left bank of Pachin river upto the confluence of Senkhi N with Chimpu N. Thence upstream Chimpu N. along its left bank upto its source (GR 959.362). Thence along an artificial straight line about 250 (m) long upto the source of the tributary of Pam river (GR 956.362). Thence along the right bank of this tributary downstream upto its confluence with Pam N. which is also height point 245.

West Thence along the right bank of Pam river upstream upto the straight point.

Sd/- E.S.Thangam,
Secretary (Forests),

Govt. of Arunachal Pradesh: Itanagar.

Memo No. FOR. 118/68/302-330/Dated: Itanagar, the 14th June '78.

- Copy to : 1. The Director of Information & Public Relation, Arunachal Pradesh, Shillong for publication in the next issue of the Gazette.
- 2. The Conservator of Forests, Western/Eastern circle for information.
- 3. All Divisional Forest Officer, Arunachal Pradesh.
- 4. The Deputy Commissioner, Subansiri for information.
- 5. The Extra Assistant Commissioner, Itanagar for information.
- 6. C.W.L.W./Dy. C.W.L.W.

FOR SECRETARY (FORESTS),
GOVT. OF ARUNACHAL PRADESH
***ITANAGAR-291 111

13/6/78

Debasish

pt No. 1263 dt. 20.6.78 Memo No. 10. Copy to Divisional Forest Officers, Subansiri & Wild life

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DC Office, Itanagar

DCF (BR & ET)
O/o PCCF (WL & BD)
Itanagar



GOVERNMENT OF ARUNACHAL PRADESH

OFFICE OF THE SECRETARY (FORESTS),

ITANAGAR

NO. FOR. 118/68

Dated Itanagar 14th June 1978

In exercise of powers conferred by **Section 18 of the Wildlife (Protection) Act, 1972**, the Lieutenant Governor of Arunachal Pradesh is pleased to declare the **Itanagar Reserve Forest**, as described below and notified vide No. FOR. 118/68 dated 2nd February 1978, as a **Sanctuary**, in which shooting, hunting, and trapping of any wild animal shall not be permitted except under and in accordance with a license issued by the Chief Wildlife Warden or the authorized officer.

SCHEDULE

- **Name of District:** Subansiri District, Arunachal Pradesh
- **Name of Forest:** Itanagar Sanctuary
- **Area:** 140.8 sq. km (Approximately)

BOUNDARY OF ITANAGAR RESERVE FOREST

North & East:

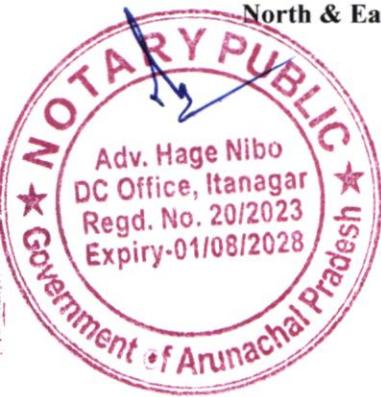
From a point (GR 9005.4.195), which is the confluence of an unnamed tributary of the Pam N, approximately 2 km west of Takarnam village, following the right bank of this tributary upstream to its source (GR 9348434), about 1.5 km northeast of Takarnam village. Then, an artificial straight line of approximately 250 meters runs across the footpath until it meets the source of an unnamed tributary of Chingke N (GR 936434). Following along the left bank of this unnamed tributary until its confluence with Chingke N, then continuing along the left bank of Chingke N downstream to its confluence with Senkhi N. From there, following the right bank of Senkhi N upstream to its source until it meets the Rei Riah footpath, then following the footpath until it crosses Nioroch N, then continuing along the left bank of Nioroch N downstream until it meets the Pachin River.

South:

Thence along the left bank of Pachin River to its confluence with Senkhi N and Chimpu N, then moving upstream along Chimpu N's left bank to its source (GR 959362). From there, following an artificial straight line approximately 250 meters long to the source of a tributary of Pam River (GR 956362), then following this tributary downstream to its confluence with Pam N, which is also height point 245.

West:

Thence along the right bank of Pam River upstream back to the starting point.



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Sd:
E. S. Thangam,
Secretary (Forests),
Government of Arunachal Pradesh:
Itanagar

Memo No. FOR. 118/68/8302-330

Dated: Itanagar, 14th June 1978

Copy to:

1. Director of Information & Public Relations, Arunachal Pradesh, Shillong for publication in the next issue of the Gazette.
2. Conservator of Forests, Western/Eastern Circle, for information.

3. All Divisional Forest Officers, Arunachal Pradesh, for information.
4. Deputy Commissioner, Subansiri District, for information.
5. Extra Assistant Commissioner, Itanagar, for information.

**FOR SECRETARY (FOREST)
GOVT.OF ARUNACHAL
PRADESH
ITANAGAR-791111**

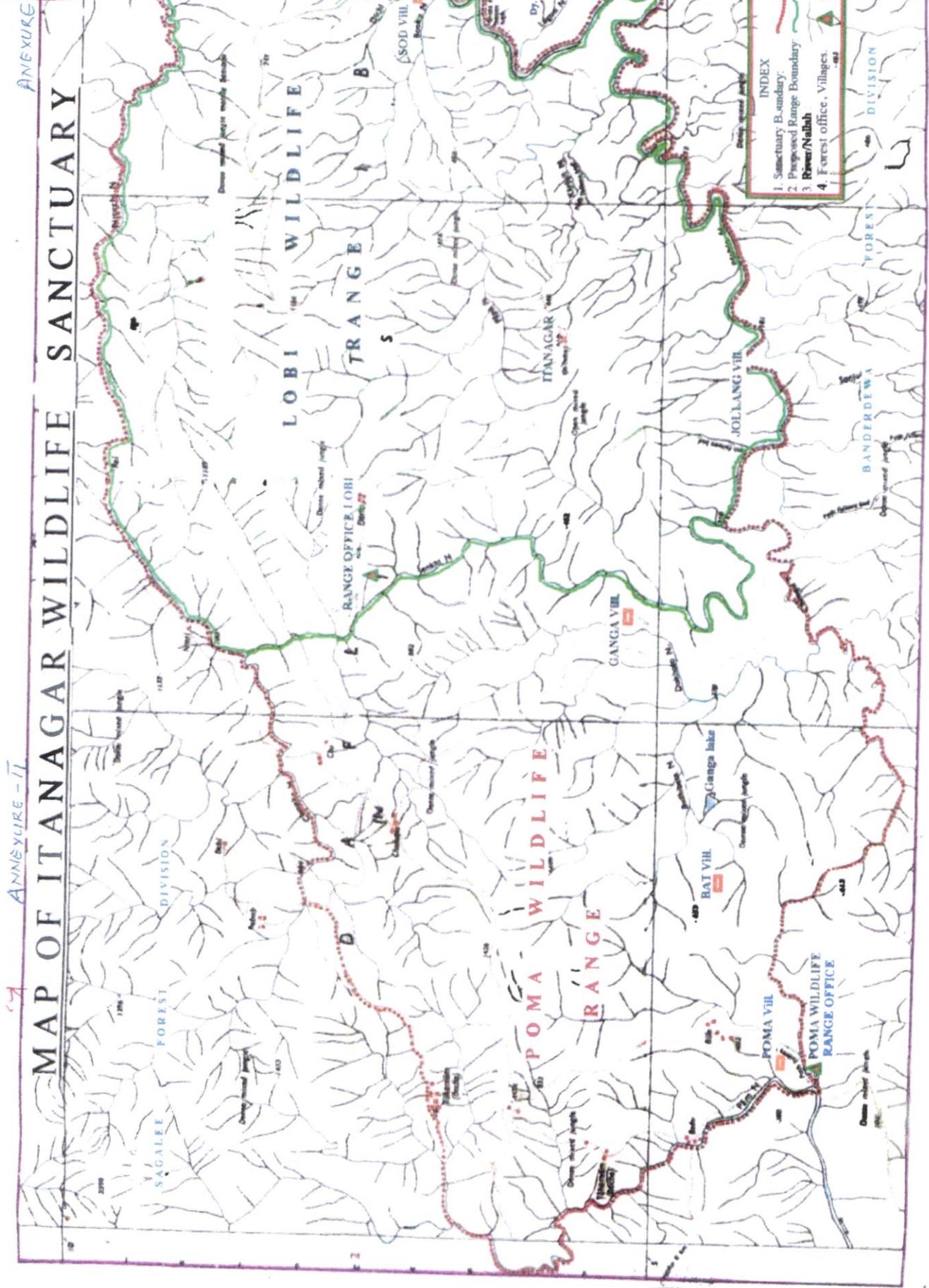


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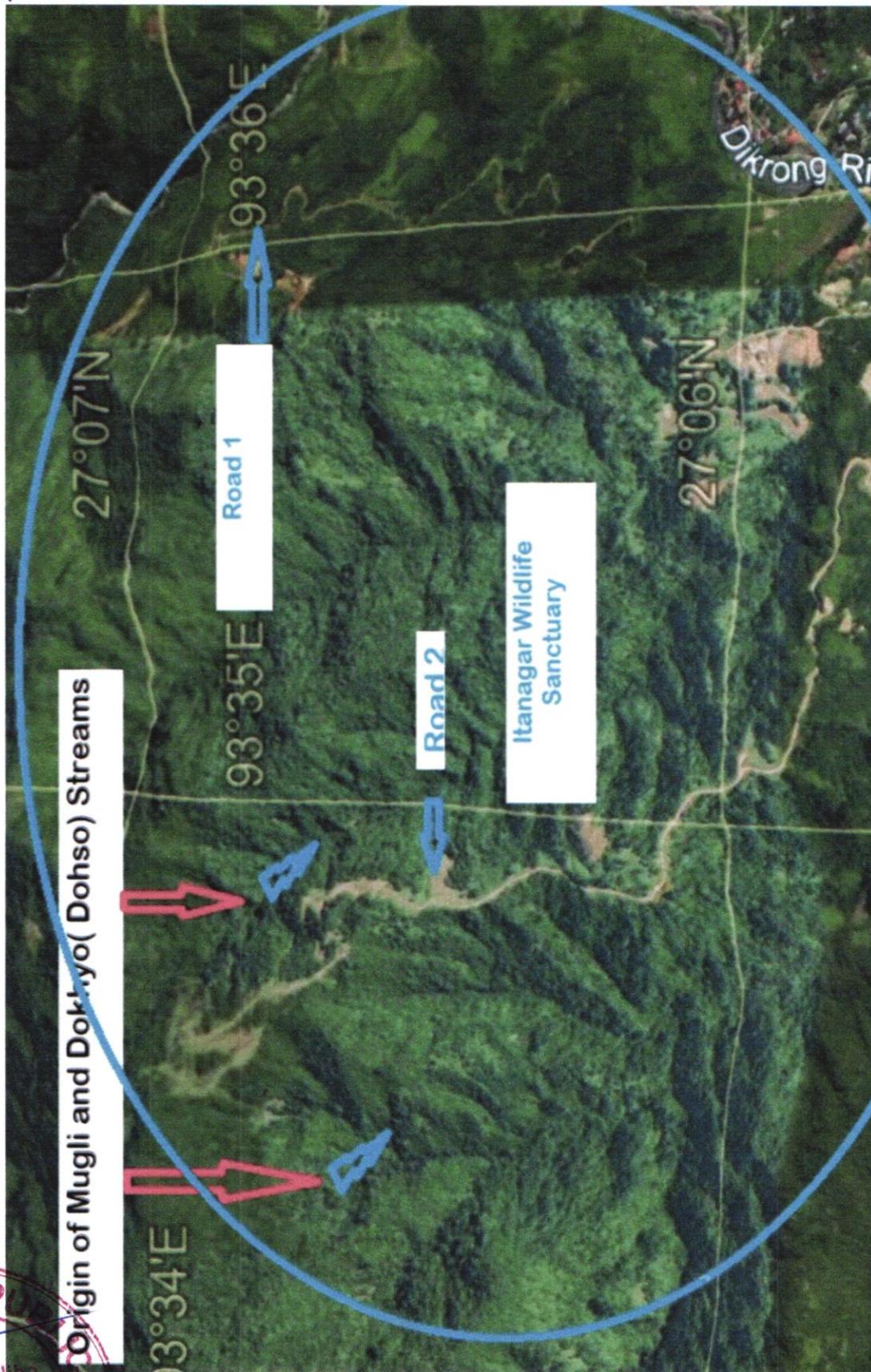


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ANNEXURE-A3

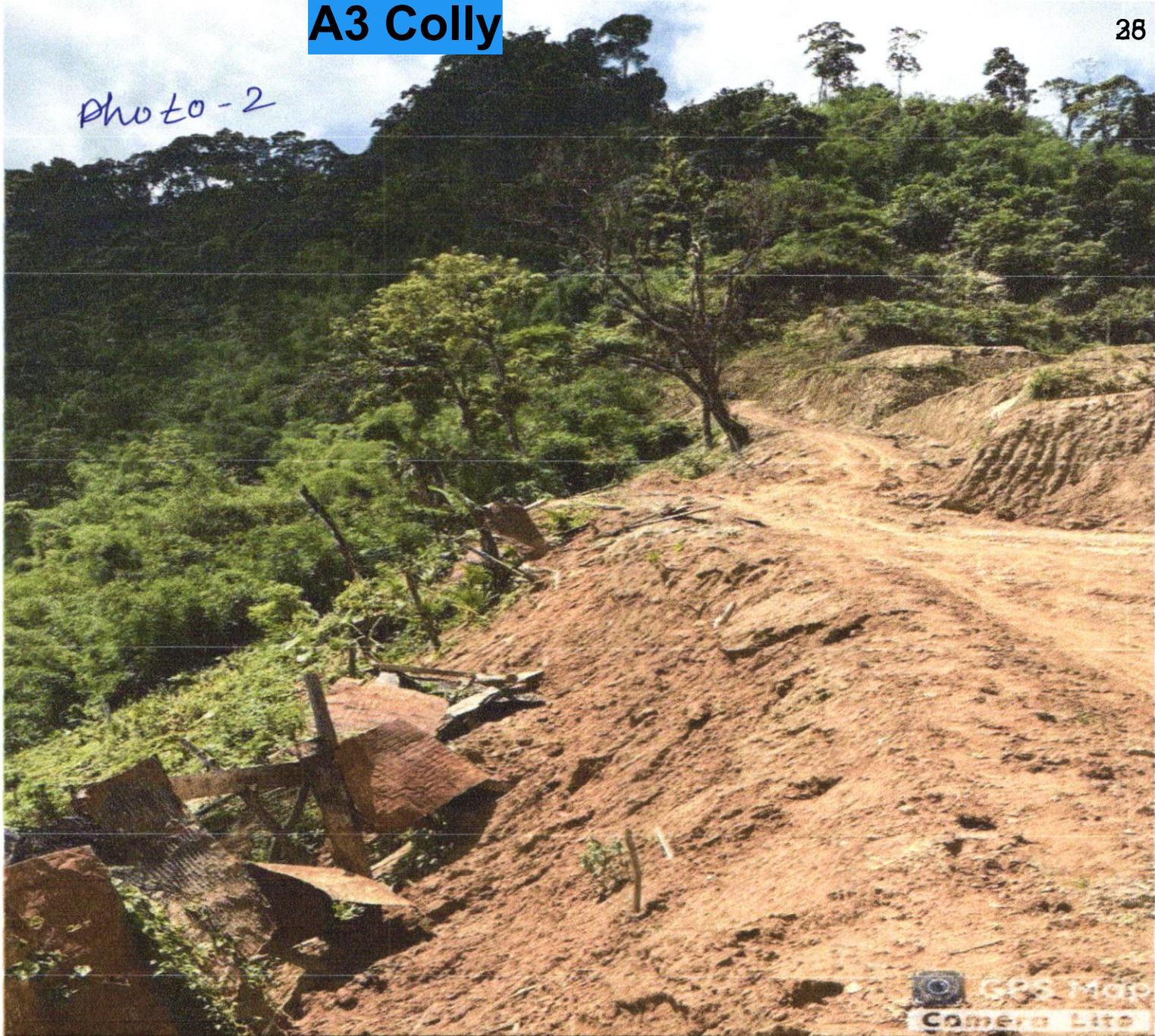
Photo - 1



NOTARY PUBLIC
 Adv. Hage Nib
 DC Office, Itanagar
 Regd. No. 20/2023
 Expiry-01/08/2028
 Government of Arunachal Pradesh

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Photo - 2



GPS Map
Camera Lite

Itanagar, Itanagar Capital Complex, 791113,
Arunachal Pradesh, India

Latitude
27.112012°

Local 12:47:10 PM
GMT 07:17:10 AM

Longitude
93.576001°

Altitude 852.3 meters
Tuesday, 07/08/2025



Attested
[Signature]
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Photo -3

A3 Colly

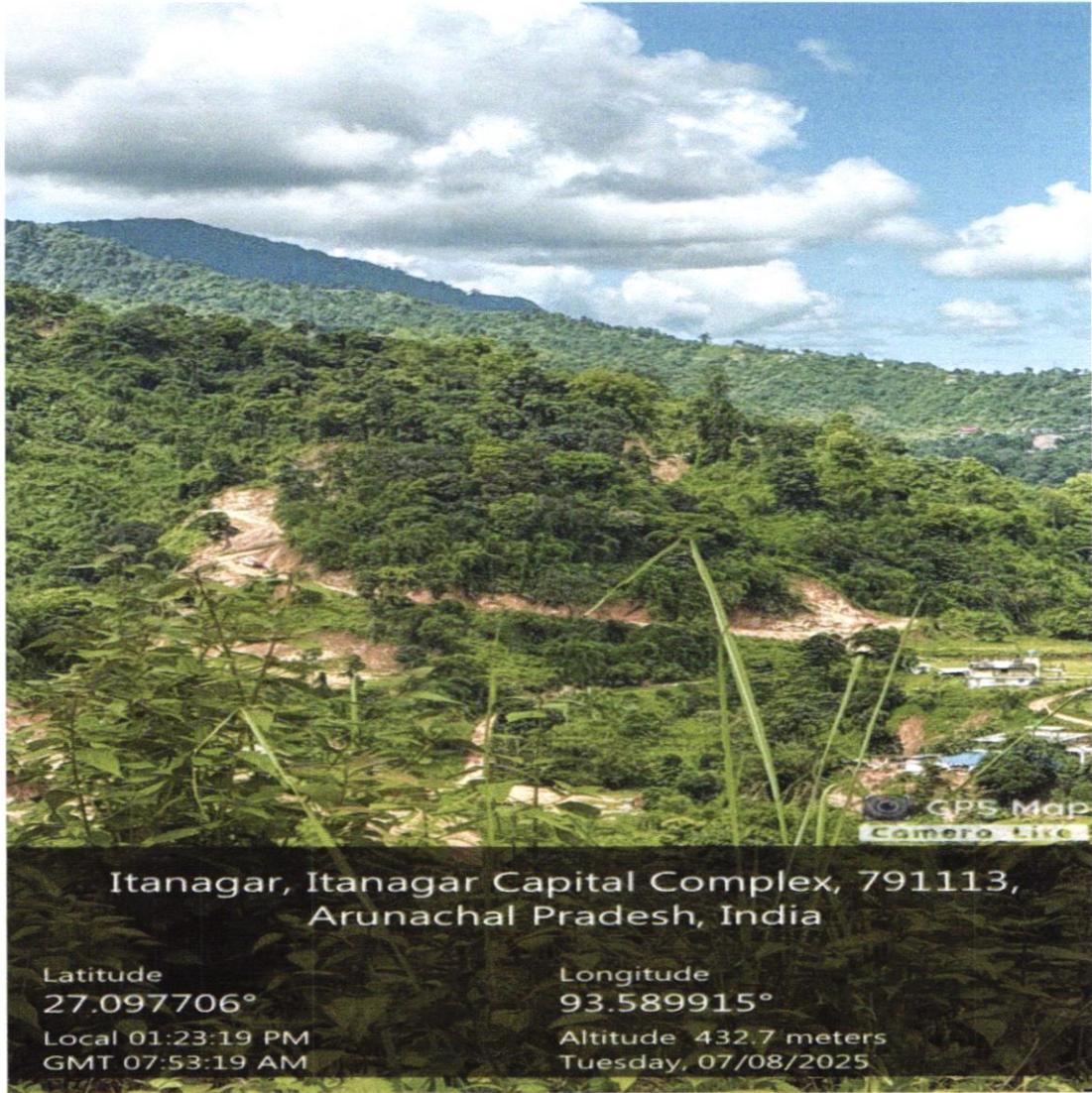


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PHOTOGRAPH- 4



C.T.C



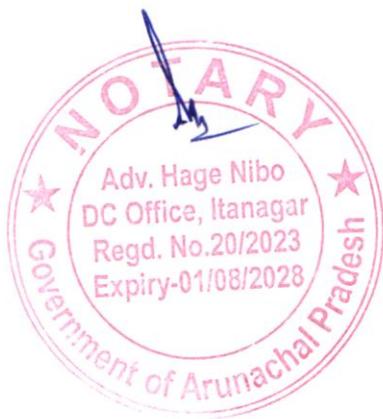
[Signature]
Adv. Hage Nibo
Advocate & Notary Public Govt. of A.P
Itanagar Capital Region
Regd. No.: 20/2023
Expiry- 01/08/2028

A3 Colly

PHOTOGRAPH- 5



C.T.K



[Handwritten Signature]

Adv. Hage Nibo
Advocate & Notary Public Govt. of A.P
Itanagar Capital Region
Regd. No.: 20/2023
Expiry- 01/08/2028

ANNEXURE-A4

Photo - 6



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ANNEXURE-A5

Photo-7



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The

Principal Chief Conservator of Forests
(Wildlife & Biodiversity) Chief Wildlife Warden
Department of Environment, Forest and Climate Change
Government of Arunachal Pradesh
Itanagar

Sub: Urgent intervention required regarding encroachments and violations in Itanagar Wildlife Sanctuary based on RTI findings

Respected Sir,

I am writing to bring to your urgent attention serious conservation issues affecting Itanagar Wildlife Sanctuary that require immediate intervention at the highest level. This appeal is based on comprehensive documentation obtained through Right to Information (RTI) disclosures from the Office of the Deputy Chief Wildlife Warden, Naharlagun.

The RTI documents (Reference No. DCW/17/2024/409 dated 2025) reveal alarming patterns of encroachment, habitat degradation, and administrative irregularities that threaten the long-term viability of this critical protected area:

- 1. Systematic Encroachments:** Multiple Wildlife Offence Reports (WLORs numbered LWR/05/2023, LWR/07/2023, LWR/08/2023, LWR/09/2023, and LWR/10/2023) document unauthorized constructions within sanctuary boundaries. These reports include precise GPS coordinates of violations and identify specific encroachers. Despite documentation, effective action remains pending.

Wildlife Offence Report LWR/05/2023 documenting encroachment by private individual with GPS coordinates (27°06'36.4"N, 93°29'51.2"E), noting construction of unauthorized structures within the sanctuary. **Annexure A:**
[Page 52-53 of RTI response]

*Received
24/04/2025*

PS to PCOF (WL & BD)
Govt. of Arunachal Pradesh
Itanagar

*Received
on 07/04/25*

Wildlife Offence Report LWR/08/2023 documenting encroachment by some private individual with GPS coordinates (27°06'38.2"N, 93°36'40.0"E), noting illegal construction of kitchen structure within the sanctuary. **Annexure B [Page 59-60 of RTI response]**

2. Administrative Infrastructure Violations: The RTI response explicitly acknowledges that civil secretariat and state assembly buildings have been constructed within sanctuary boundaries "without clearance." The establishment of Itanagar Municipal Corporation and the 13th ST assembly constituency within the sanctuary is officially noted as "Not legal." These institutional encroachments set a troubling precedent.

RTI response table (Item 3C) stating "Yes, clearance not given" regarding legal status of civil secretariat and state assembly building and "**Not legal**" for comments about the establishment of Itanagar Municipal Corporation and 13th ST assembly constituency within the sanctuary. **Annexure C [Page 2 of RTI response]**

3. Declining Wildlife Habitat: The documents confirm "reduction in effective habitat area due to human activities" and identify four contaminated wildlife watering holes. The elephant census data from 2017, 2022, and 2023 shows minimal elephant sightings, highlighting the habitat degradation's impact on wildlife.

RTI response section on Environmental Impact Data stating "Due to Human activities" regarding reduction in effective habitat area and "4 Nos." of studies on contaminated wildlife watering holes. **Annexure D [Page 2 of RTI response]**

Elephant census data from 2022-23 showing "No sighting" in multiple block count data sheets. **Annexure E: [Page 32 of RTI response]**



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- 4. Incomplete Conservation Planning:** Critical conservation measures remain unimplemented. The RTI response indicates: "No" documentation exists for wildlife corridors mentioned in the original notification, "Not done" for survey reports of major water sources, and "NA" for records of critical breeding grounds.

RTI response section on Wildlife Documentation showing "NA" for documentation of earmarked wildlife corridors mentioned in original notification, "Not done" for survey report of major water sources, and "NA" for record of critical breeding grounds for endangered species. **Annexure F: [Page 1 of RTI response]**

- 5. Protected Species Under Threat:** The exhaustive species inventory (Annexure-I) documents 58 species including elephants, tigers, leopards, and various primates - all classified as "Threatened" due to anthropogenic pressures.

First page of Annexure-I from RTI response stating, "The Itanagar Wildlife Sanctuary was very rich in Wildlife both in variety and number which has unfortunately dwindled in the recent past..." and showing multiple species listed as "Threatened." **Annexure G: [Page 8 of RTI response]**

Violations by Government Agencies and Private Individuals:

I wish to specifically highlight the alarming dual pattern of violations occurring within the sanctuary boundaries. Government agencies have engaged in substantial construction activities without obtaining required wildlife clearances, as evidenced by the civil secretariat, state assembly building, and municipal corporation establishments mentioned in the RTI response. Simultaneously, private individuals have been systematically encroaching upon sanctuary land, constructing unauthorized structures, and in some cases, engaging in the illegal selling and buying of protected sanctuary land. These transactions have no legal validity under the Wildlife Protection Act yet continue unabated. Of particular concern is the

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destruction of natural water bodies that serve as critical wildlife habitats, further exacerbating the sanctuary's degradation.

Legal Precedents and Supreme Court Views:

The Supreme Court of India has consistently upheld the sanctity of protected areas through numerous landmark judgments. In **T.N. Godavarman Thirumulpad v. Union of India (Writ Petition 202 of 1995)**, the Court established that conservation of forests and wildlife must take precedence over other developmental activities within protected areas. Similarly, in Centre for Environmental Law, **WWF-India v. Union of India (2013)**, the Court emphasized that wildlife corridors are integral to conservation and must be preserved at all costs. The Court has also ruled in **Tarun Bharat Sangh v. Union of India (1993)** that any non-forest activity within protected areas requires prior approval from the National Board for Wildlife, and unauthorized constructions must be removed. Regarding endangered species, in **Animal Welfare Board of India v. A. Nagaraja (2014)** the Court recognized that all species have an inherent right to live in their natural habitats without human interference. These judgments establish that the encroachments and violations documented in Itanagar Wildlife Sanctuary contravene established legal principles, and immediate remedial action is not just advisable but legally mandatory under the Wildlife Protection Act, 1972 and any other forest law, and the constitutional mandate under Article 48A.

Critical Threat to Water Resources:

The expansion of settlements towards Dharia hill represents an immediate threat requiring urgent intervention. This area functions as the catchment for various natural water bodies that are vital both for wildlife and downstream human

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communities. The RTI response already documents contaminated wildlife watering holes, and further encroachment into this watershed will irreversibly damage remaining water resources. This expansion must be halted immediately to preserve the ecological integrity of the sanctuary and safeguard critical water sources for both wildlife and human populations.

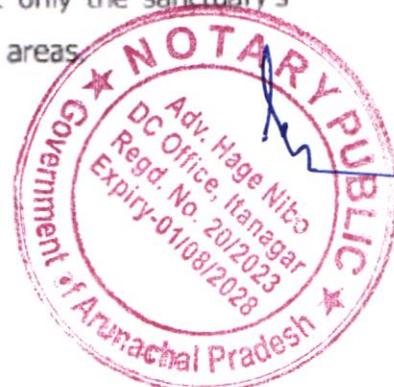
Given these documented violations and the sanctuary's deteriorating condition, I respectfully request the following urgent interventions:

1. Formation of a high-level committee to address government infrastructure within sanctuary boundaries and develop legally compliant solutions.
2. Immediate action against all documented encroachments, beginning with those detailed in the Wildlife Offence Reports.
3. Development of a comprehensive rehabilitation plan for degraded habitat areas, particularly focusing on water sources and wildlife corridors
4. Implementation of a boundary demarcation exercise with permanent markers to prevent further encroachment.
5. Allocation of special funding for sanctuary management, including enhanced staffing and modern monitoring tools and for comprehensive study on Itanagar Wildlife Sanctuary.
6. Immediate moratorium on any further development or settlement expansion in the Dharia hill to Chimpu Ridge towards Nyorch area to protect water catchment
7. Investigation into illegal land transactions within sanctuary boundaries with appropriate legal action and initiate appropriate action and panelise against the public authorities for deliberate violation of statutory law.
8. Rationalisation of boundary to protect the remaining portion of Itanagar Wildlife Sanctuary Specially Dharia Ridge.

The Itanagar Wildlife Sanctuary represents a critical biodiversity hotspot, providing habitat for numerous threatened species and ecological services to the capital region. The documented violations, if left unaddressed, threaten not only the sanctuary's ecological integrity but also the rule of law regarding protected areas.

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I request your immediate attention to this matter and would be grateful for an opportunity to discuss these issues further. I can be reached at [contact details] for any clarification.

Yours faithfully,

S. D. Loda

Nabam Simon

<p>S. D Loda, Advocate E -Sector, Itanagar sdlonda@gmail.com</p>	<p>Nabam Simon, Wildlife Conservationist C- sector, Itanagar Mob-9436060009</p>
--	--

Enclosures:

1. Copy of RTI response **(P-1-62)** (Ref. DCW/17/2024/409)
2. **Annexures A-G** as referenced in the letter

Copy to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India Pradesh for information and necessary action.
2. The Member Secretary, National Board for Wildlife Pradesh for information and necessary action.
3. The Chief Secretary, Government of Arunachal Pradesh for information and necessary action.
4. The PCCF, Department of Environment Forest & Climate Change Government of Arunachal Pradesh for information and necessary action.

<p>S. D Loda, Advocate E -Sector, Itanagar sdlonda@gmail.com</p>	<p>Nabam Simon, Wildlife Conservationist C- sector, Itanagar Mob-9436060009</p>
--	--

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VILLAGE FOREST COMMITTEE CHIMI-GANGA PANCHAYAT

DIST.- PAPUM PARE ARUNACHAL PRADESH
ITANAGAR 791113

TECHI NIKAM
CHAIRMAN
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TECHI TAT TARA
GENERAL SECRETARY
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Vice-Chairman
Techi Nakam
M: 8974238129

Women Secretary
Telli Yamang
M: 9954171516

A.G.S
Sanjay Techi Tara
M: 8730965048

Convener
Telli Naga
M: 9856049007

Co-Convener
Techi Tamo
M: 7005845522

IPR Secretary
Techi Reeb Tara
M: 8787480872

Asst.IPR
Techi Samson Tara
M: 8415906189

Finance Secy
Techi Munna
M: 8258830377

Asst. Finance Secy
Techi Nekap
M: 8787360906

Chief Auditor
Telli Kahl
M: 8132889662

Co-Auditor
Techi Nera
M: 8837337688

Advisors
Techi Necha
M: 9436059866
Techi Deram
M: 9366571075
Techi Tama
M: 8415910498
Techi Niglo
M: 9436040963

Action Chairman
Techi Juna
M: 6009416076
Asst. Action Chairman
Techi Aga
M: 8787476764

Members
Techi Dom
M: 9862262022
Techi Donasto
M: 6009578250
Techi Maniya
M: 8837218335
Techi Payo
M: 9402708276
Telli Tatung
M: 9612571973
Telli Hatum
M: 9863090785

Ref. No:VFC/ITA-2025

To,
The Principal Chief Conservator of Forest,
Forest & Environment, Climate Change
Government of Arunachal Pradesh
Itanagar – 791111
Dated: 09th April 2025

Sub: Request for issuance of proscription order

Sir,

The undersigned are the bonafide inhabitants of Ganga-Chimi village, Itanagar, Arunachal Pradesh, respectfully submitting this representation before your esteemed office for kind intervention and necessary action.

It is a matter of grave concern for all environmentally conscious citizens that illegal activities by certain vested interests are causing large-scale destruction of our rich flora and fauna, especially across the upper hill ridges of our village.

Heavy construction machinery and tools are being used to construct roads, causing severe damage to our age-old, pristine hills, ridges, water bodies, streams, gorges, community forests, aquatic and non-aquatic habitats, catchment areas, and animal corridors.

We would also like to state that the residents of Ganga-Chimi village are rightful APST members and are entitled to provisions under the Forest Rights Act, 2006—specifically, The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

We humbly request your office to issue the necessary proscription order to put a hold on the rampant destruction of flora and fauna in the foothill regions of our customary boundary. This is not to restrict all development but to ensure that only minimal and sustainable work is carried out, without causing large-scale environmental damage.

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VILLAGE FOREST COMMITTEE CHIMI-GANGA PANCHAYAT

DIST.- PAPUM PARE ARUNACHAL PRADESH
ITANAGAR 791113

TECHI NIKAM
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Techi Nera
M: 8837337688

Advisors
Techi Necha
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Techi Deram
M: 9366571075
Techi Tama
M: 8415910498
Techi Niglo
M: 9436040963

Action Chairman
Techi Juna
M: 6009416076
Asst. Action Chairman
Techi Aga
M: 8787476764

Members
Techi Dom
M: 9862262022
Techi Donasto
M: 6009578250
Techi Maniya
M: 8837218335
Techi Payo
M: 9402708276
Teli Tatung
M: 9812571973
Teli Hatum
M: 9863090785

We also reiterate that our Gram Sabha has already passed a resolution in 2006 banning human activities in the Upper Hill ridge, particularly in the following areas:

Upper Hills Area of Ganga-Chimi village:
Dema, Budd-Puto, Gema-Geka
Chu-Lepu Area
Tago, Yittom, Oley Putu, Yirk & Mawo Area
Catchment areas of Dohoso River and Mugli River

Additionally, the newly constructed road connecting Tago and Taipu should be dismantled to prevent further forest destruction.

The land grabbers and mafias involved in encroaching upon and destroying community forest lands must be booked under the relevant provisions of the Forest Conservation Act, 1980.

We trust that your good office will take urgent action to preserve the ecological balance and uphold the rights of indigenous forest dwellers.

Sincerely,

Techi Nikam
Chairman

Techi Nikam
Village Forest Committee
Chairman
Chimi Ganga Panchayat
Village Forest Committee
Ganga-Chimi Panchayat

Techi Tat
General Secretary

Techi Tat
Village Forest Committee
Secretary
Chimi Ganga Panchayat
Village Forest Committee
Ganga-Chimi Panchayat

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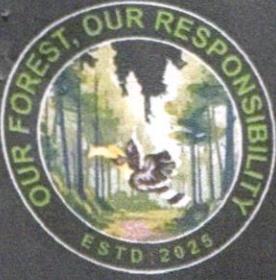
1. The Deputy Commissioner, Itanagar Capital Reion(ICR)for kind Information.
2. The Deputy Chief Conservator Wildlife Sanctuary, Itanagar for kind information



PS to PCCF (WL &BD)
Govt. of Arunachal Pradesh
Itanagar

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VILLAGE FOREST COMMITTEE CHIMI-GANGA PANCHAYAT

DIST.- PAPUM PARE ARUNACHAL PRADESH
ITANAGAR 791113

TECHI NIKAM
CHAIRMAN
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To,

The PCCF & HoFF,
Department of Environment, Forest and Climate Change,
Government of Arunachal Pradesh,
Itanagar - 791111



Sub: **URGENT STATUTORY INTERVENTION REQUIRED:** Egregious Violations of Wildlife Protection Act, 1972 and Forest Conservation Act, 1980 through Unauthorized Construction Activities within the Notified Boundaries of Itanagar Wildlife Sanctuary

Ref: **Previous Communications dated 10th April 2025 to your good office, 21st April 2025 and 7th May 2025 to the Deputy Chief Wildlife Warden, Naharlagun**

Respected Sir,

We, the Village Forest Committee of Chimi-Ganga Panchayat, hereby submit this statutory representation regarding persistent illegal activities causing irreversible ecological damage to protected forest areas falling within the notified boundaries of Itanagar Wildlife Sanctuary (Notification No. FOR.215/78 dated 2nd October 1978).

I. FACTUAL MATRIX AND CURRENT VIOLATIONS

- Illegal Activities in Contravention of Section 29 of Wildlife Protection Act, 1972: Unauthorized entities are perpetrating extensive destruction of protected flora and fauna across the following ecologically sensitive zones falling within the sanctuary boundaries:

- Upper Hills Area of Ganga-Chimi village**
- Dema, Budd-Putu, Gema-Geka regions**
- Chu-Lepu Area**
- Tago, Yittom, Oley Putu, Yirk & Mawo.**

[Handwritten signature]
15.5.2025

Despatcher
Office of the PCCF
Arunachal Pradesh, Itanagar

Attested
Notary Public
DC Office, Itanagar





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- a. The ridge and surrounding areas constitute the last remaining functional wildlife corridor within the Itanagar Wildlife Sanctuary, serving as the only viable habitat for displaced wildlife from other degraded sanctuary areas.
- b. This corridor represents a "Critical Wildlife Habitat" as defined under Section 2(b) of the Forest Rights Act, 2006, being "an area of National Parks and Sanctuaries where it has been specifically and clearly established, case by case, on the basis of scientific and objective criteria, that such areas are required to be kept as inviolate for the purposes of wildlife conservation".
- c. Destruction of this corridor would constitute an irreversible loss to the genetic viability of numerous endangered species that have already been displaced from other parts of the sanctuary.

5. Legal Status Verification through Documentary Evidence:

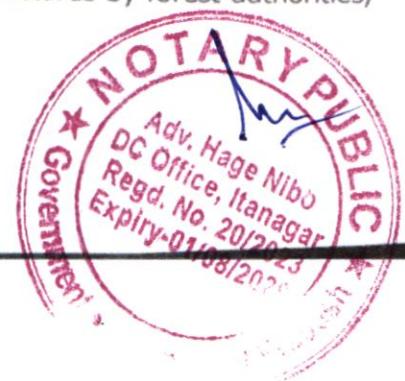
Through RTI applications filed under Section 6 of Right to Information Act, 2005, we have obtained official confirmation vide letter No. DCW/17/2024/631 dated 5th May 2025 issued by the Deputy Chief Wildlife Warden that:

- No legally valid No Objection Certificate has been issued for road construction activities
- No forest clearance under FCA, 1980 has been obtained for non-forestry activities
- No wildlife clearance under WPA, 1972 has been granted for work within sanctuary boundaries
- No permission under Section 35(6) of Wildlife Protection Act, 1972 exists for any construction activity.

6. Continued Violations Despite Prior Enforcement:

Despite partial demolition of illegal roads and structures by forest authorities, certain vested interests have:

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DC Office, Itanagar





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- Reconstructed dismantled portions in wilful contravention of departmental orders.
- Expanded the scope of unauthorized construction into new forest areas.
- Removed departmental signage prohibiting further construction.
- Obstructed forest officials in discharge of their statutory duties, an offense under Section 186 of IPC.

7. Systematic Encroachment and Commercial Exploitation of Protected Land:

As your department is aware, approximately 80% of the sanctuary land has already been encroached upon and systematically destroyed due to demonstrable negligence and dereliction of duty on the part of subordinate forest officials (in contravention of Section 51A of Wildlife Protection Act, 1972 regarding abetment of offenses). The remaining pristine areas now stand on the verge of irreversible destruction. Intelligence gathered from credible sources indicates:

- The primary purpose of road construction is to facilitate unauthorized human settlements, which cannot be prevented once access infrastructure is established.
- A systematic commercial conspiracy exists to capture and illegally sell protected sanctuary land for private gain.
- Parcels of encroached land within the notified boundaries of Itanagar Wildlife Sanctuary are being sold at several crores per hectare.
- This constitutes organized environmental crime under Section 51(1) of Wildlife Protection Act, 1972, with enhanced penalties for repeat offenders.
- The two roads currently under construction (Ganga-Taipu and Ganga-Tago routes) have no legitimate public purpose whatsoever as there are no existing villages or settlements in the ridge areas they purport to connect.

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DC Office, Itanagar





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Documentary evidence confirms these roads are being constructed with the sole motive of enabling land parcellation and illegal sales of protected forest land.

- The absence of any human habitation in the targeted ridge areas further proves these construction activities violate the "public purpose" requirement under Section 3(2) of Forest Rights Act, 2006

II. PREVIOUS ENFORCEMENT ACTIONS AND SUBSEQUENT DEVELOPMENTS:

On 8th April 2025, we submitted our initial representation to your good office under Section 55 of Wildlife Protection Act, 1972 highlighting these illegal activities.

On 10th April 2025, the Conservator of Forests (WL & BD) issued letter No. CWL/D/310/2020/Pt/127-32 directing immediate enforcement action.

On 21st April 2025, we specifically requested in written to the Deputy Chief Wildlife Warden demolition of illegal constructions. (**Ganga-Taipu Road and Ganga-Tago Road**)

On 7th May 2025, we submitted a follow-up communication to the Deputy Chief Wildlife Warden regarding continued violations despite partial enforcement.

IV. PRAYER FOR IMMEDIATE REMEDIAL ACTION:

Considering the facts, legal provisions, and continued violations despite previous interventions, we respectfully pray for the following remedial actions with immediate effect:

a. Issuance of Prohibitory Orders:

Immediate issuance of prohibitory orders under Section 34A (1) of Wildlife Protection Act, 1972 and Section 5 of Environment (Protection) Act, 1986 to halt all unauthorized construction and earth-cutting activities.

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Notary Public
DC Office, Itanagar





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Implementation of Section 55 of Wildlife Protection Act, 1972 to empower forest-dwelling communities to assist in prevention of wildlife offenses.

b. Comprehensive Demolition of Unauthorized Structures:

Complete demolition of all illegal roads and structures within the sanctuary boundaries under Section 3A of Forest Conservation Act, 1980, particularly the newly constructed route *connecting Tago and Taipu and the route connecting Ganga village to Tago area.*

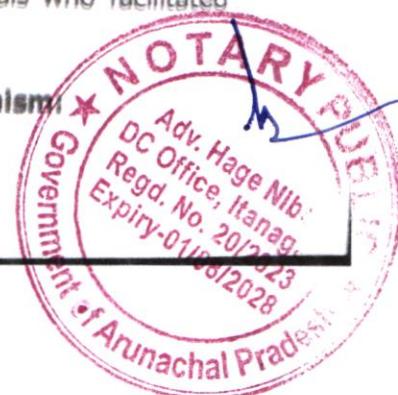
c. Legal Proceedings Against Violators:

- Immediate registration of First Information Reports (FIRs) under Section 51 of Wildlife Protection Act, 1972 against the identified perpetrators, which prescribes imprisonment up to seven years and fine not less than twenty-five thousand rupees.
- Filing of prosecution under Section 3A and 3B of Forest Conservation Act, 1980 or any other relevant provision prescribing imprisonment extending to fifteen days for offenses.
- Implementation of Section 27 of Environmental Protection Act, 1986 for violations of environmental provisions.
- Initiation of disciplinary proceedings against negligent field officers under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, for dereliction of duty and failure to enforce statutory provisions despite multiple specific complaints.
- Establishment of an internal inquiry committee to investigate potential collusion between field officials and encroachers, with specific reference to Section 13(1)(d) of Prevention of Corruption Act, 1988, regarding public servants obtaining valuable things by corrupt or illegal means.
- Clarification of the malicious FIRs filed against our Village Forest Committee members, and disciplinary action against any forest officials who facilitated these retaliatory legal actions.

d. Establishment of Permanent Enforcement Mechanism

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Notary Public
DC Office, Itanagar





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Constitution of a Joint Monitoring Committee under Section 33 of Wildlife Protection Act, 1972 comprising:

- Range Forest Officer (Wildlife)
- Representatives of Village Forest Committee
- Community Forest Resource Management Committee members
- Officers of the Police Department

- Installation of electronic surveillance system as per the guidelines issued by National Tiger Conservation Authority (NTCA) vide F.No.1-14/2011-NTCA dated 15th March 2015.
- Establishment of forest check posts at strategic locations.
- Immediate establishment of Anti-Poaching Camps at minimum three strategic locations within the wildlife corridor as provided under Section 33(a) of Wildlife Protection Act, 1972.
- Recruitment and training of a Special Task Force comprising local tribal youth from adjoining villages to be appointed as "Honorary Wildlife Wardens" under Section 4 of Wildlife Protection Act, 1972, with powers to apprehend offenders and report unauthorized activities.
- Implementation of the "Integrated Development of Wildlife Habitats" scheme guidelines for community participation in protection measures with adequate remuneration for local guards.

e. Implementation of Sustainable Development Protocol:

- Implementation of Compensatory Afforestation scheme under Rule 8 of Forest (Conservation) Rules, 2022 for any legitimate development activities.

f. Administrative and Financial Actions:

- Initiate necessary communication to **Secretary (Planning) and Secretary Finance**, Government of Arunachal Pradesh for recalling of schemes and funds allocated for unauthorized projects.

Attested
Notary Public
DC Office, Itanagar





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Send urgent communication to the National Bank for Agriculture and Rural Development (NABARD) regarding the illegal road being constructed under Rural Infrastructure Development Fund (RIDF), requesting immediate halt of further payments for the project.

- Recommend legal action against the concerned Department(s) for unauthorized construction of infrastructure in violation of wildlife and forest conservation laws.
- Request immediate freezing of all further fund disbursement for any projects within the notified sanctuary boundaries pending proper statutory clearances.

V. URGENT NATURE OF INTERVENTION

The gravity of this situation necessitates immediate intervention because:

- The continued destruction threatens the ecological integrity of a designated Wildlife Sanctuary, potentially violating the Supreme Court's directions in T.N. Godavarman Thirumulpad vs. Union of India & Ors (Writ Petition No. 202/1995).
- The illegal activities contravene the National Green Tribunal's standing orders regarding construction in eco-sensitive zones (Principal Bench, Original Application No. 677/2016).
- The water supply to the State Capital Region is jeopardized, potentially creating a public health emergency affecting approximately 75,000 residents.
- The traditional rights and sustainable livelihoods of our forest-dwelling community, protected under Article 21 of the Constitution of India, are being irreparably compromised.
- The ongoing monsoon season heightens the risk of landslides and flash floods in deforested areas, posing imminent danger to human settlements downstream.
- The ridge in question constitutes the final remaining wildlife corridor within the sanctuary, and its destruction would result in the complete extirpation of numerous wildlife species from the protected area, violating India's international commitments under the Convention on Biological Diversity.

Affested
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DC Office, Itanagar



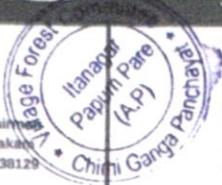


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(ratified by India on February 18, 1994) and the Wildlife Conservation Strategy, 2002 adopted by the Indian Board for Wildlife.

- Your department's continued inaction despite multiple representations could potentially be construed as negligence in discharge of statutory duties under Section 51A of Wildlife Protection Act, 1972 and may necessitate seeking judicial intervention through a Public Interest Litigation under Article 32 of the Constitution of India.
- The persistent and inexcusable inaction on the part of your field officers despite numerous specific complaints warrants immediate disciplinary proceedings under the Central Civil Services (Classification, Control and Appeal) Rules, 1965, and the All-India Services (Discipline and Appeal) Rules, 1969. Despite our submission of Four (4) formal complaints over a period of forty days with specific GPS coordinates, photographic evidence, and even video recordings of ongoing illegal activities, no visible or substantive enforcement action has been initiated to date. This pattern of wilful negligence strongly suggests potential collusion with the perpetrators, which would constitute a criminal offense under the Prevention of Corruption Act, 1988 and warrants a thorough departmental inquiry.

Most alarmingly, not a single First Information Report (FIR) or forest offense case has been registered against the violators despite overwhelming documentary evidence provided by us. Instead, in a perverse inversion of justice, the violators themselves have been permitted to file retaliatory FIRs against members of our Village Forest Committee for the "offense" of reporting these illegal activities to authorities. This deeply troubling development provides compelling prima facie evidence that certain forest officials are actively colluding with encroachers ("hand in glove"), potentially in violation of Section 13 of the Prevention of Corruption Act, 1988, and Section 120B of the Indian Penal Code regarding criminal conspiracy. We have documented evidence (confidential) of forest officials being present at illegal construction sites

Attested
Notary Public
DC Office, Itanagar





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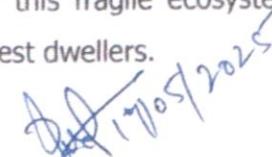
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without taking any enforcement action, which warrants immediate suspension and investigation.

We place our complete trust in your esteemed office to uphold the statutory provisions governing wildlife sanctuaries and forest lands, and to take decisive action that preserves the ecological balance of this fragile ecosystem while safeguarding the constitutional rights of traditional forest dwellers.

Yours sincerely,


19/05/2025
Techi Nikam
Chairman,
VFC-Chimi- Ganga
Panchayat


17/05/2025
Techi Tat
General Secretary
Village Forest Committee
Chimi Ganga Panchayat
General Secretary-
VFC-Chimi- Ganga
Panchayat


Teli Naga
Convenor,
VFC-Chimi- Ganga
Panchayat

Enclosures

Annexure 1:

Photographic evidence of unauthorized construction

Annexure 2:

Copy of RTI response confirming unauthorized nature of activities

Annexure 3:

Previous representations dated ¹⁰th April 21st April, and 7th May 2025


Attested
Notary Public
DC Office, Itanagar



ANNEXURE-A7

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11-Batt Ganga Zila Constituency
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8413050288

M : tarotagia377@gmail.com

Ref. No.....

Date.....

MINUTE OF THE MEETING

A Joint Gram Shaba of Ganga panchayat & Chimi- Ganga Panchayat was held on 6th March 2021, at Community hall, Ganga Village Itanagar, under the chairmanship of Shri Taru Tagia ZPM XI- Batt Ganga panchayat. And the Gram Shaba was attended by the general public of both, Ganga and Chimi- Ganga, Panchayat.

After the threadbare discussion the members present in the joint Gram Shaba has finally agreed and resolves to abide by the following resolutions for the greater interest of both the panchayats developmental activities are as follows :-

RESOLUTIONS:

1. Creation of new Village :-The house resolved to create a new village for expansion of panchayat jurisdiction and for better development.

(i)

Sl.No.	Name of newly created village	Name of Panchayat
01.	Chu	Chimi - Ganga
02.	Huko	Chimi - Ganga
03.	Bichum	Chimi - Ganga
04.	Hakap	Chimi - Ganga
05.	Rerhapa	Chimi - Ganga
06.	Pop	Chimi - Ganga

(ii)

Sl. No.	Name of newly created village	Name of panchayat
1.	Sere	Ganga
2.	Tago	Ganga

2. The house unanimously declared MANO- BATAM Area as village common land/community land and shall finalise its boundary after proper survey of the area.
3. The house also resolve to prohibit any type of cultivation activities within the 1 (one) Kilometre periphery /radius of water catchment Area. Whosoever violets the order shall be strictly dealt as per the Forest law.

Attested
Notary Public
DC Office, Itanagar



TAROTAGIA
 Panchayat Member
 Ganga Zila Constituency
 Itanagar, Arunachal Pradesh



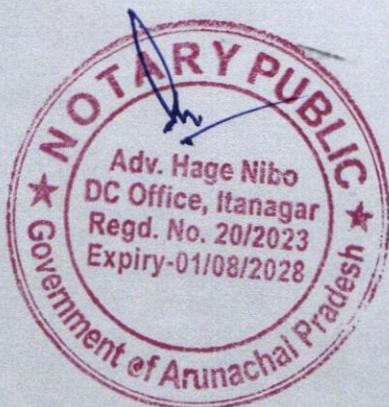
☎ : 9436040461
 8413050288

✉ : tarotagia377@gmail.com

Ref. No.....

Date.....

4. Blanket banned on **illegal timbering** within the jurisdiction of both the panchayat for commercial purpose, however there will some relaxation to aboriginal villagers for construction of personal resident only but the aboriginal shall have to submit details estimate of timber requirement to concern Gram Panchayat chairperson (GPC) office for obtaining NOC. But the authority has the right to reject or issue NOC if deemed fit. The Violators will be dealt with legal action as per the forest and wildlife conservation Act.
5. Blanket ban on HUNTING and FISHING within the jurisdiction of both the Panchayats area. But only Pistol and Revolver are allowed to carry for self defence purpose. Hence Carrying of **Air rifle (AIR GUN), 12 bore SBB Gun (Kartoos), and 0.22 (Zero point Tutu) rifles** are totally banned, if anyone found with prohibited weapon shall be seized and violators will be dealt with legal action as per the forest and wildlife conservation Act.
6. For connection of new power and water supply the applicant shall obtain approval from the Gram Panchayat Chairperson (GPC) office.
7. Panchayat Revenue System :-
 - (i) The panchayat body shall carry out a revenue drive by colleting **Rs 50/- (Fifty)** only per month, for water bill from every rented house . And the panchayat body shall ensure for proper and regular water supply for the villagers as well as the tenant.
 - (ii) Youth shall collect **Rs 100/- (one hundred only)** as monthly fee for Garbage Collection, to keep the village neat & clean.
8. Road, Drainage and utility service system of the Panchayat area:-
 - (i) Every individuals shall maintained the wide of village approach road with 8 (eight) meter wide and 7 (seven) Meter wide for village internal link road including for drain and utility service system. If any person found for not maintaining the specific wide shall be served notice by the panchayat body and GBs for self demolition. If a person fails to comply with the notice the panchayat body and GBs along with the general public will evict the encroach/ adjacent, area/portion to get the specific wide.



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 Notary Public
 DC Office, Itanagar



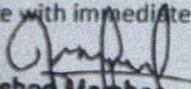
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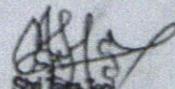
Date.....

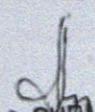
9. The house resolved to take up a new schemes :-

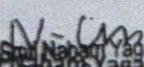
- (i) C/o Ring road from Tago to Bedibeda via Upper Chimi.
- (ii) C/o Approach Road from Ganga to Tago.
- (iii) C/o link Road from B- Block Bridge point to Tago Village via right bank of Dokhoso River.

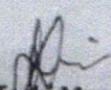
The Gram Panchayat body shall have the full authority for implementation of the above resolutions which shall be regulate with immediate effect.

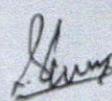

Zila Parishad Member
11-Batt Ganga Zila Constituency
Itanagar, Arunachal Pradesh
Shri Taro Tagia
ZPM
XI- Batt Panchayat

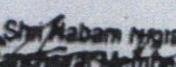

Shri Tana Teni
Gram Chairperson Ganga Panchayat
Dist. Papum Pare, Itanagar, (A.P.)
Shri Tana Teni
Gram Chairperson
Ganga Panchayat

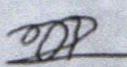

Shri Nabam Nibi
Gram Chairperson
Chimi - Ganga Panchayat

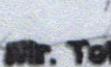

Smti Nabam Yadam
GPM
Dist. Papum Pare
Ganga -I

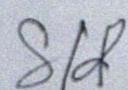

Smti Techi Menyori
GPM
Ganga -II

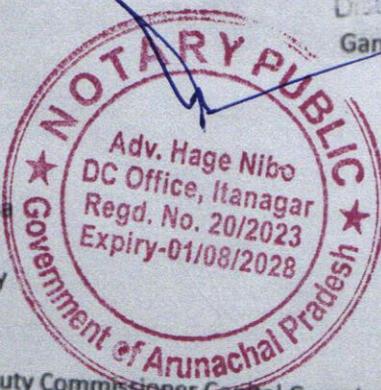

Shri Kino Tarang
GPM
Ganga -IV


Shri Nabam Nigla
Gram Panchayat Member (GPM)
Lower Chimi Ganga Village
Session: 2021-2025
Shri Nabam Nigla
GPM
Lower Chimi


Mr. Techi Pache
Shri Techi Pache
Dist. HGB
Ganga Village

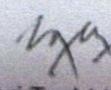

Mr. Techi Logi
GB, Chimi Village
Itanagar
GB
Chimi Village


Shri Techi Necha
Chairman
Village Authority



Attested

Notary Public
DC Office, Itanagar


Shri Techi Nyedo
President
Ganga youth Club

Copy to:-

1. Deputy Commissioner Capital Complex, Itanagar for information and necessary action please.
2. Deputy Commissioner Papum Pare, Yupia for information and necessary action please.
3. Chief Estate Officer cum ADM, for information and necessary action please.
4. EE PHED division, for information and necessary action please.
5. EE capital electrical division, Itanagar, for information and necessary action please.
6. DFO Itanagar wild life century, Naharlagun, for information and necessary action please.
7. All General Publics.
8. Notice Board.
9. Office Copy.



GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY CHIEF WILDLIFE WARDEN
NAHARLAGUN

NO. DCW / 17/2024/ 631

Dated Naharlagun, the ...S... May 2025.

To,

Shri Techi Tat,
(G.S village Forest committee)
Vill-Ganga, P.S-Chimpu,
P.O- R.K.M Hospital,
District- PapumPare Arunachal Pradesh

Sub:- Providing information under RTI Act 2005.

Ref:- Your letter No.Nil Dtd. 28.04.2025

Sir,

With reference to the letter No. Cited above, this is to furnish herewith the required information for your needful action.

Sl no.	Particulars of Information	Reply	Remarks
1	Whether Forest Department has issued N.O.C for construction of road from Ganga village to Taipu village under RIDF-2018-19, Executing Public works department (PWD) CD-A Govt of A.P.	No N.O.C issued	

Yours faithfully,

(Hiba Faji) APFS
Deputy Chief Wildlife Warden
Itanagar Wildlife Sanctuary Division
Naharlagun (A.P)



Attested
Notary Public
DC Office, Itanagar